

**Central Electricity Regulatory Commission  
New Delhi**

**Review Petition No. 18/RP/2024 alongwith  
IA No. 52/IA/2024 in Petition No. 10/TT/2019**

Subject : Petition for review of the order dated 21.6.2023 in Petition No. 10/TT/2019 to the extent of line length and commercial operation date of Asset-XXIV as declared by APTRANSCO.

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Review Petitioner : Karnataka Power Transmission Corporation Limited (KPTCL)

Respondents : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) and 4 Others

Parties Present : Shri V. M. Kannan, Advocate, KPTCL  
Shri Shahbaaz Hussain, Advocate, KPTCL  
Ms. Stephania Pinto, Advocate, KPTCL  
Shri Sumanth Gowda, Advocate, KPTCL  
Shri Harimohana N., Advocate, KPTCL  
Ms. Devika Ganesh, Advocate, KPTCL  
Shri Sindhu Ganesh, Advocate, KPTCL

**Record of Proceedings**

The learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for review of the Commission's order dated 21.6.2023 in Petition No. 10/TT/2019, limited to the extent of line length and commercial operation date of Asset-XXIV, i.e., Raghulapadu-Alipura line, as declared by APTRANSCO. He further submitted that APTRANSCO in Petition No. 10/TT/2019, had erroneously considered the COD of Asset-XXIV as 17.10.2012 and its line length as 71.32 km for the 2014-19 tariff period. However, APTRANSCO later filed Petition No. 265/TT/2019 for the determination of transmission tariff for the 2019-24 tariff period, wherein it revised the COD and the line length in respect of Asset-XXIV on the ground that there was the incorrect calculation of the line length and COD as LILO arrangement was done in the year 1997 for Alipura Sub-station. Accordingly, the Commission, vide its order dated 7.11.2021 in Petition No. 265/TT/2019, considered the revised line length and COD of Asset-XXIV.



2. The learned counsel for the Review Petitioner submitted that there is an error apparent on the face of the record qua the line length and the COD of Asset-XXIV in the impugned order dated 21.6.2023, which is required to be modified. He further submitted that there is a delay of 87 days in filing the present Review Petition due to various administrative reasons for which the Review Petitioner has filed the Interlocutory Application No. 52 of 2024 and prayed that the same may be condoned.

3. After hearing the learned counsel for the Review Petitioner, the Commission ordered as under:

(a) Issue notice to the Respondents on the Review Petition and IA No. 52 of 2024; and

(b) The Respondents are to file their respective replies to the Review Petition as well as IA, if any, within two weeks with a copy to the Review Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Review Petition will be listed for the hearing on **10.9.2024**

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

